CENTRAL ADMINISTRATIVE TRIBUNAL JODHPUR BENCH; JODHPUR.

Original Application No. 05/2002

Date of order: 13.11.2006

HON'BLE MR. J.K. KAUSHIK, JUDICIAL MEMBER HON'BLE MR. R.R. BHANDARI, ADMINISTRATIVE MEMBER

Dr. A.K. Raina son of Shri C.K. Raina, aged 39 years, resident of Special Security Bureau (SSB), Complex, Bhadwasia Road, Jodhpur – working on the pot of Veterinary Doctor in the office of the Divisional Organizer SSB (Rajasthan and Gujrat) Division, Jodhpur.

....Applicant.

Mr. P. Bohra, counsel for the applicant.

VERSUS

- 1. Union of India through its Cabinet Secretary, Rashtrapati Bhawan, New Delhi.
- 2. Director General, Special Security Bureau (SSB), Dte General of Security, Cabinet Secretariat, East Block, RK Puram, New Delhi.
- 3. Secretary, Ministry of Agriculture, Agriculture Department, Department of Animal Husbandry and Dairies, Krishi Bhawan, New Delhi.
- 4. Secretary, Home, Ministry of Home Affairs, Govt. of India, North Block, New Delhi.
- 5. Secretary, Finance, Ministry of Finance, Government of India, New Delhi.

.....Respondents.

Mr. Vinit Mathur & Mr. M. Godara, counsel for respondents.



ORDER (By Mr. J K Kaushik, Judicial Member)

At the very outset, learned counsel for the respondents has invited our attention to one of the order dated 28th July 2004 passed in O.A. No. 79/HP/2004 in the case of Dr. R.S. Gahlawat vs. UOI & Anr., passed by a coordinate Bench of the Tribunal at Chandigarh and has submitted that in a similar controversy, the Hon'ble Tribunal was pleased to observe that it would not be within the domain of this Tribunal to issue any direction to the respondents to make any amendment in or to



e Bench

relax the Rules for the applicant. However, the Hon'ble Bench of the Tribunal also observed as under: -

"We find from Annexure R-1, attached to written reply of the respondents, that the matter regarding implementation of 5th Pay Commission recommendations in respect of the Vetarinary Cadre in the SSB is under consideration with the MHA. We hope and expect that a decision in this regard would be taken by the Govt. at an early date."

Thereafter, the O.A. was dismissed, having no merits.

- 2. The learned counsel for the respondents has further submitted that there seems to be some communication gap and the authorities have not made available to him as to what decision, the respondent No. 4 has taken in the aforesaid matter. However, he fairly submitted that the applicant being similarly situated person, the same decision would be applied to him. On the other hand, learned counsel for the applicant agrees to the position as put forth on behalf of the respondents.
- 3. In view of what has been said and discussed above, the Original Application stands disposed of. There shall be no order as to costs.

(RR Bhandari) Admv. Member

(J K Kaushik) Judl. Member C/P 14/1/06